

**CENTRAL ADMINISTRATIVE TRIBUNAL  
LUCKNOW BENCH  
LUCKNOW**

**Original Application No. 443/2008**

This, the 2<sup>nd</sup> day of March, 2012.

**HON'BLE SHRI NAVNEET KUMAR, MEMBER (J)**

R. D. Shankhwar, aged about 62 years, son of Late Shri Badlu Prasad, resident of B653, Indira Nagar, Raebareilly.

**Applicant**

**By Advocate Sri Praveen Kumar.**

**VERSUS**

1. Union of India through, the Commissioner, Kendriya Vidyalaya Sangathan, New Delhi.
2. The Assistant Commissioner, Kendriya Vidyalaya Sangathan, Lucknow.

**Respondents**

**By Advocate Sri Surendran P.**

**ORDER (ORAL)**

**By Hon'ble Shri Navneet Kumar, Member (J)**

The applicant has filed this O.A. under Section 19 of the Administrative Tribunals Act, 1985 with the following relief(s):

- "(i) To pay the amount shown in para 4.3. of the instant OA towards medical reimbursement along with interest & 18% p.a.
- (ii) any other relief, which this Hon'ble Tribunal may deem fit, just and proper under the circumstances of the case, may also be passed.
- (iii) Cost of the present case."

2. The main ground of the applicant is that the impugned order has passed without affording any opportunity to the applicant and the claim of the applicant has not been verified by the respondents and the medical bills submitted by the applicant were also not considered by the respondents.

3. At the outset, the learned counsel for the applicant submits that he would be satisfied if a direction is issued to the respondents to consider his entire medical bills after giving him an opportunity of the hearing within a reasonable period of time. The learned counsel for the respondents submits that he may do within the stipulated reasonable period of time. The learned counsel for the applicant submits that since it is an old matter, therefore, the personal hearing of the applicant is required.

4. In view of the above, in the interest of justice, it is directed that let the applicant may submit a detailed representation along with his all medical bills claiming the 

medical reimbursement to the respondents within a period of 15 days from the date of receipt of certified copy of this order. If such representation is submitted by the applicant, the respondents will be given an opportunity to the applicant and decide the claim of the applicant within a period of two months from the date of receipt of representation of the applicant.

5. Accordingly, the O.A. is disposed of. No order as to costs.

*U.R. Ahlawat*  
(**Navneet Kumar**)  
**Member (J)**

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